

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.94/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 10<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>INVESTORDEN INFRATECH PVT. LTD. V/S PIGEON BUILDHOME PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Dev Vyas, Adv.

*: For the Financial Creditor*

Sh. M.P. Sahay, Adv.

*: For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** In this case, the arguments in part have already been made by the Ld. Counsels representing the respective parties.
- 2.** The Ld. Counsel representing the Financial Creditor however seeks a short accommodation to rebut the arguments advanced by the Ld. Counsel representing the Corporate Debtor.
- 3.** In view of the prayer made, let the matter be adjourned for hearing on 31<sup>st</sup> July, 2024. It is made clear that the matter would be finally heard on the said date and no adjournment would be granted.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**10<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*